

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 50/81 SCHEDULED TO BE HELD ON 08.03.2011 BUT ACTUALLY HELD ON 15.03.2011.

The Meeting No. 50/81 of Norms Committee-II was held on 15.03.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri Gajraj Singh , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K. Funda, AD	MSME
5.	Ms. R.L.Devi, DDG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.: 6/50/81-ALC2/2010	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00552/AM11/	RLA File :05/24/040/00333/AM11/	Lic.No/Date:0510281294 12.01.2011	Defer Date:26.04.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 15.03.2011 :- 1. Voltage rating of cables. 2. Size of conductors in cables alongwith their quantities in Kms. 3. Detailed calculations for the requirement of each raw material, export product wise and the weight of cable supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Material balancing viz. net content of each imported and indigenous input. export product wise, per KM of export product. alongwith net weight. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be relisted on 26.04.2011.			

2	Case No.: 7/50/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:50/81-ALC2/2010	Status:Deferred
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2	Case No.:50/81-ALC2/2010	Party Name: TORRENT CABLES LTD.	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Defered and Re-indexed
	HQ File :01/81/050/00553/AM11/	RLA File :08/24/040/00324/AM11/	Lic.No/Date:0810095940 01.02.2011	Defer Date:26.04.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 15.03.2011 :- - Detailed calculations for the requirement of each raw material, export product wise and the weight of cable supported by the Cross sectional diagram of the cable/Buyers data sheet - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. alongwith net weight - Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 26.04.2011.			
3	Case No.:15/50/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00561/AM11/	RLA File :04/24/040/00287/AM11/	Lic.No/Date:0410121251 02.02.2011	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 26.04.2011.			
4	Case No.:1/50/81-ALC2/2010	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00547/AM11/	RLA File :31/24/040/00240/AM11/	Lic.No/Date:3110046930 15.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			
5	Case No.:2/50/81-ALC2/2010	Party Name:MINDA SAI LTD.	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM11/	RLA File :05/24/040/00390/AM11/	Lic.No/Date:0510284178 17.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			
6	Case No.:3/50/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Approved
	HQ File :01/81/050/00549/AM11/	RLA File :05/23/040/00327/AM11/	Lic.No/Date:0510284180	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 15.03.2011 as under:-

Advance Authorisation may be ratified as under on repeat basis as per A. A.

No. 0510270359 dated 11.08.2010 ratified in NC meeting dated 21/12/2010:

1. Description of export products at Sl. No. 1 & 2 may be modified as under:

Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	5136725
	250 MCM	
	AWG 4\0	
	AWG 3\0	
	AWG 2\0	
	AWG 1\0	
	AWG 1	
	AWG 2	
	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	

	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	39000

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR
600/ 750 V

Size of Cable	CC Copper Rod/ Wire (Kgs/Km)	PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product
AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product
AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product

AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product

Quantity of import item no. 1 to be mentioned in export product after 1% wastage.
R/A may take suitable consequential action accordingly.

7	Case No.:4/50/81-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00550/AM11/	RLA File :03/95/040/00800/AM11/	Lic.No/Date:0310616525 17.02.2011	Defer Date:26.04.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter				

to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.

8	Case No.:5/50/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00551/AM11/	RLA File :03/94/040/01017/AM11/	Lic.No/Date:0310616579 18.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

9	Case No.:8/50/81-ALC2/2010	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00554/AM11/	RLA File :04/24/040/00308/AM11/	Lic.No/Date:0410121798 22.02.2011	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 26.04.2011.			

10	Case No.:9/50/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00555/AM11/	RLA File :05/23/040/00308/AM11/	Lic.No/Date:0510284517 22.02.2011	Defer Date:26.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 26.04.2011.			

11	Case No.:10/50/81-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00556/AM11/	RLA File :03/95/040/00560/AM11/	Lic.No/Date:0310617210 22.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

12	Case No.:11/50/81-ALC2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00557/AM11/	RLA File :31/24/040/00250/AM11/	Lic.No/Date:3110047051 22.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

13	Case No.:12/50/81-ALC2/2010	Party Name:ELECTROFADLINE PVT.LTD	Meet No/Date:50/81-ALC2/2010	Status:Deferred
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13	Case No.:12/50/81-ALC2/2010	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00558/AM11/	RLA File :31/24/040/00251/AM11/	Lic.No/Date:3110047056 23.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

14	Case No.:14/50/81-ALC2/2010	Party Name:SWASTIK PIPES LTD	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM11/	RLA File :05/24/040/00322/AM11/	Lic.No/Date:0510284564 23.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

15	Case No.:13/50/81-ALC2/2010	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Case Added
	HQ File :01/81/050/00559/AM11/	RLA File :07/24/040/00470/AM11/	Lic.No/Date:0710077559 24.02.2011	Defer Date:
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 26.04.2011.			

16	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

17	Case No.:17/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00563/AM11/	RLA File :03/94/040/01030/AM11/	Lic.No/Date:0310617885 24.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

	Case No.:18/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed

18	HQ File :01/81/050/00564/AM11/	RLA File :03/94/040/01035/AM11/	Lic.No/Date:0310617887 24.02.2011	Defer Date:26.04.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.				

19	Case No.:19/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2010 08.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00565/AM11/	RLA File :03/94/040/01052/AM11/	Lic.No/Date:0310618125 25.02.2011	Defer Date:26.04.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 26.04.2011.			

PART- AR - FRESH

CASE NO. AR- 79	M/s. Abir Infrastructure Pvt. Ltd., Gurgaon
Meeting No. 50/81	F.No.01/81/050/157/AM10/DES-II
Dated: 08.03.2011	Advance Licence No. 05102448276 dated 25.08.200911.01.2007
	RLA's F.No.05/23/040/0023/AM10

Decision: NC decided to refer the case to DIPP for comments. The case stands deferred and to be relisted on 26.04.2011.

PART- C- FRESH

CASE NO. C- 29	M/s. Dolphin Die Cast (P) Ltd., Bangalore
Meeting No. 50/81	F.No.01/81/162/153/AM11/DES-II
Dated: 08.03.2011	

Decision: NC decided to send a reminder to EEPC for furnishing all industry data. The case stands deferred and to be relisted on 26.04.2011.

CASE NO. C- 30	M/s. Nile Limited, Hyderabad
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Meeting No. 50/81	F.No.01/81/162/751/AM11/DES-II
Dated: 08.03.2011	

Decision: NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 26.04.2011.
